

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00361/2018 in & OA/310/00924/2018

Dated Tuesday the 17th day of July Two Thousand Eighteen

PRESENT

**HON'BLE SMT. B. BHAMATHI, Member (A)
&
HON'BLE SHRI. P. MADHAVAN, Member (J)**

K.Kannan,
Sr. Assistant Loco Pilot,
Madurai.Applicant

By Advocate M/s. R. Pandian

Vs

Union of India rep by,

1. The General Manager,
Southern Railway,
Park Town, Chennai 3.

2. The Chief Personnel Officer,
Southern Railway,
Park Town, Chennai 3.

3. The Divisional Personnel Officer,
Southern Railway,
Madurai Division, Madurai 625010.

4. The Divisional Personnel Officer,
Southern Railway,
Tiruchirapalli Division,
Tiruchirapalli 620001.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records relating to the Inter Divisional Railway One Way Request Transfer of the applicant from Tiruchirapalli Division to Madurai Division of Southern Railway and the consequent fixation of seniority vide the impugned order in No. U/P.676/VI/Mechl.Rg. Dated 14.11.2016, to quash the impugned order and further:

I. To direct the 3rd respondent to re-cast the seniority list of the cadre of Assistant Loco Pilots, by placing the applicant, whose Inter Railway One Way Request Transfer was approved by the competent authority on 14.05.2015, and above Mr. Mahendra Kumar Meena (Sl. No. 21) who joined the seniority unit on 19.11.2015 and
II. To pass such other order / orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. It is submitted that the applicant who joined Tiruchirapalli Division of Southern Railway as Asst. Loco Pilot in the year 2013. He joined Madurai Division by way of One Way Inter Railway Transfer during the year 2015. He is aggrieved by the impugned seniority list dated 14.11.2016 in which he has been assigned seniority with reference from the date when he joined the Madurai Division. He made a detailed representation on 22.12.2016 for revision of his position in the seniority list which is still pending for consideration. Learned counsel for applicant submits that the applicant would be satisfied if the 3rd respondent is directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Counsel representing Mr. P. Srinivasan takes notice for the respondents.

4. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 3rd respondent to consider the representation of the applicant dated 22.12.2016 in accordance with law and as per rules and pass a reasoned and speaking order thereon within a period of 12 weeks from the date of receipt of certified copy of this order. We have not gone into the issues of law, if any.

5. OA is disposed of with the above direction at the admission stage. Consequently, MA for condonation of delay stands disposed of.

(P. Madhavan)
Member(J)

(B.Bhamathi)
Member(A)

17.07.2018

SKSI